

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

**C.P.(IB) No. 347/KB/2018
CA(IB) No. 426/KB/2018**

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 7TH SEPTEMBER, 2018, 10:30 A.M.

Name of the Company		HBS Fertilisers & Chemicals Industries Pvt.Ltd.- Vs-Bhaskar Tea and Industries Pvt.Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- | | | | |
|----|-----------------------------|------------------------|----------------------|
| 1. | Ganesh N. Tajiadia | } Operational Creditor | Jinan K.R.
7/9/18 |
| 2. | Mrs Anurima Lala Sengupta | | |
| 1. | Mr. SHUVASIS SENGUPTA, Adv. | } Corporate Debtor. | B. Sengupta
Adv. |
| 2. | Mr. BALARAO SEN, Adv. | | |

ORDER

Ld. Counsel for Operational Creditor and Corporate Debtor is present.

CA(IB)No.426/KB/2018 seen filed seeking permission to inspect the invoices of which copies has been served to the Corporate Debtor. It is submitted that invoices were fabricated by the Operational Creditor and therefore inspection of original invoices is necessary for preparation of reply Operational Creditor is directed to produce the original invoices in Court within 7 days. Upon production of the original invoices the Corporate Debtor is permitted to inspect the invoices by presenting himself before the Court Officer at 4 p.m on any working day after 7 days by giving prior notice. With these directions, CA(IB)No.426/KB/2018 is disposed off.

P.T.O

Corporate Debtor is directed to file reply affidavit within 7 days after the inspection by serving copy of reply affidavit to the Operational Creditor and Operational Creditor is directed to file rejoinder, if any, within 7 days of the date of receipt of reply affidavit by serving copy to the Corporate Debtor.

List it for further consideration on 24/10/2018.



(Jinan K.R.)
Member (J)